

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

IA Nos. 1499/2022, 676/2021  
in  
CP(IB) No. 138/Chd/Hry/2019  
(Admitted)

**IN THE MATTER OF:**

E2E Telelink India Pvt. Ltd.

...Petitioner

Vs.

Cambridge Energy Resource Pvt. Ltd.

...Respondent

**Under Section:** 9, 66(1), 31, IBC 2016

**Order delivered on 24.07.2024**

**CORAM:**

**SH. ASHISH VERMA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the RP:

Mr. Mast Ram Chechi, PCS

Mr. Shubham, PCS

For the SRA in IA No. 1499/2022:

Dr. Rajansh Thukral, Advocate

For the Respondent No. 1:

Mr. Rakesh Kumar, Advocate

in IA No. 676/2021

For the Respondents Nos. 2 to 4:

Already proceeded ex parte vide

in IA No. 676/2021

order dated 15.04.2024

**ORDER**

List the matter before the Regular Bench for hearing on 12.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti